

[Mr Speaker]

not give my consent The hon Minister, as he said, will certainly take action and see to it that something good is done

**Shri Sadhan Gupta:** On a point of clarification On former occasions you had said there was no strike and there was only a strike notice, and so there could be no adjournment motion

**Mr. Speaker.** There is not a single remedy for all evils

#### PAPER LAID ON THE TABLE

##### AMFNDMENT TO EMPLOYEES' PROVIDENT FUNDS SCHEME

**The Minister of Labour and Employment and Planning (Shri Nanda):** I lay on the Table, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, a copy of the Notification No SRO 2387 dated the 20th July, 1957, making certain further amendments to the Employees' Provident Funds Scheme, 1952 [Placed in Library See No S-151/57]

##### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS THIRD REPORT

**Sardar Hukam Singh (Bhatinda):** I beg to present the Third Report of the Committee on Private Members' Bills and Resolutions

##### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

###### COLLISION OF ENGINE WITH A GOODS TRAIN

**Shri Narayanankutty Menon (Mukandapuram):** Under Rule 197, I beg to call the attention of the Minister of Railways to the following matter of urgent public importance and request that he may make a statement thereon:

"The collision of engine without driver with goods wagons on the Botad Salangpur section of the Western Railway on the 25th July,

1957, resulting in the death of a Railway employee"

**The Minister of Railways (Shri Jagjivan Ram):** Engine YB 661 working tram 341 Up Somnath Mail arrived Botad at 0 05 hours on 25-7-57 and had to work 342 Down Somnath Mail due to leave Botad at 3 45 hours It was sent to Loco Shed at Botad for turning and watering The incoming driver went off duty at 0 20 hours and after the engine had been turned, was put on the water column At about 1 20 hours Loco Shunter on duty after filling water, and, according to him, after taking full precautions for stabling the engine left it and went to attend to another engine The driver who brought the engine of 341 Up was resting in the rest room and was to attend the shed at 2 30 hours for the return journey by 342 Down The engine was to leave the shed at 3 15 hours to work 342 Down.

At about 1 40 hours the noise of the engine starting at a high speed was heard by the Shunter When he saw the engine running at a high speed, he followed it with a view to controlling it but the engine after bursting point No 9 in the trailing position entered into Botad-Salangpur Road Section Goods train No 1476 Down had left Salangpur Road at 1 29 hours and was proceeding towards Botad The crewless engine which was rushing at an approximate speed of 50 miles per hour collided at about 1 50 hours with the goods tram at about 4 miles from Botad The speed of the goods train at that time was about 5-6 miles per hour due to a rising gradient.

As a result of the collision the engines had telescoped into each other. The tender of the goods train engine had telescoped into the bogie wagon immediately behind and subsequent 8 wagons had derailed All the wagons were loaded with coal

The run-away engine had no head light, while the engine of the goods train had its headlight burning. On examination of their regulator of the

run-away engine at 9.30 hours on 25-7-57 it was found that it was opened to one quarter.

Second Fireman Kachrabhai died on the spot. Driver Rahim Bux and first Fireman Bansu R sustained injuries.

On the advice of the accident, Assistant Surgeon Botad left Botad in a private car at 2.30 hours and reached the site at 2.50 hours. After rendering the necessary medical aid, the injured were brought in the car to Botad Railway Hospital at 3.30 hours and were later on sent to Bhavnagar Railway Hospital by 3.34 Down in charge of Assistant Surgeon Dhola leaving Botad at 6.05 hours.

Shri Rahim Bux, Driver of the goods train, sustained very minor injuries and has been discharged from the hospital on 27-7-1957. Fireman Bansu R had a small fracture, he is still in the hospital and his condition is reported to be satisfactory.

Divisional Officers' Enquiry started after through communication was resorted at 12.45 hours on 25-7-1957 and is still in progress. Police is also conducting an enquiry. So far no one has been suspected of foul play. At the time the run-away engine left the loco shed, it appears, that the derailing switch at the exit of the loco shed was not in the normal i.e. the derailing position but was set for the station.

The approximate cost of damage to permanent way was Rs. 15,000 and to rolling stock Rs. 3,65,000.

#### LEAVE OF ABSENCE

**Mr. Speaker:** The Committee on Absence of Members from the Sittings of the House in its First Report has recommended that leave of absence may be granted to the following Members for the periods indicated in the Report:

1. Shri T. R. Neswi.
2. Dr. Sushila Nayar.
3. Kunwarani Vijaya Raju.

- 4 Shri Chandikeshwar Sharan Singh Ju Deo.
- 5 Shrimati Lalita Rajya Laxmi.
- 6 Shri Kamal Narain Singh.
- 7 Shri Laxmi Narayan Bhanja Deo.
- 8 Shri J B Kripalani
- 9 Shri Indulal Kanaiyalal Yajnik.
- 10 Shri C Balu Reddy.
- 11 Shri Braj Raj Singh, and
- 12 Rani Manjula Devi.

I take it that the House agrees with the recommendation of the Committee.

**Hon. Members:** Yes

**Mr. Speaker:** The Members will be informed accordingly

#### ELECTION TO COMMITTEES

##### COFFEE BOARD

**The Minister of Commerce (Shri Kanungo):** I beg to move:

"That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members on the Coffee Board constituted under the said Act."

**Mr. Speaker:** The question is:

"That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members on the Coffee Board constituted under the said Act."

*The motion was adopted.*